

(a) whether M/s Bharat Earth Movers Limited have entered into a collaboration agreement with a Japanese firm 'Komatsu' for manufacture of an indigenously designed and developed 20 ton truck and heavy duty diesel engines in the range upto 1600 h.p.; and

(b) if so, the details of the collaboration agreement indicating the cost, capacity and the respective shares in equity and otherwise ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND DEFENCE SUPPLIES (SHRI SUKH RAM) : (a) While there is no agreement for the manufacture of a 20 Ton truck, M/s Bharat Earth Movers Limited (BEML) have entered into a collaboration agreement with the Japanese firm KOMATSU for manufacture of heavy duty diesel engines in the ranges between 90 and 1200 h.p.

(b) The collaboration agreement provides for technology transfer and supply of components, for which Licence fee and royalty on actual production are payable. There is no equity participation or provision for cost & capacity in the agreement.

#### Action taken on Anonymous Complaints against Government Servants

460. DR. B. L. SHAILESH : Will the PRIME MINISTER be pleased to state :

(a) whether there exist any guidelines issued by his Ministry about the disposal of anonymous complaints or letters making allegations against Government servants and politicians ;

(b) if so, details thereof ;

(c) whether it is a fact that in most cases the allegations are of a personal character, frivolous and lack facts and are more in the nature of harassing and intimidating the person involved ;

(d) whether at present any action is initiated on such anonymous complaints either by his Ministry/Central Vigilance Commission/C.B.I./the Ministry or Department and other agencies concerned ; and

(e) if so, the broad outlines on the basis of which enquiries are instituted ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : (a) to (c). Government have reason to believe that a good many anonymous complaints are false and malicious and that such complaints are not a reliable source of information. Inquiries into such complaints have an adverse effect on the morale of the Services. The Government of India have accordingly decided that no action should be taken on anonymous complaints.

(d) and (e). while generally no action is taken on anonymous complaints by the Ministries/Departments and CBI, the Central Vigilance Commission has not precluded itself from taking cognizance of any complaint containing specific and verifiable allegations on which action is warranted. In the event of the Commission deciding to make any inquiry into any anonymous complaint, the administrative Ministry/Department/Organisation is requested to look into the complaint, make necessary investigation and intimate the result to the Commission for advice.

#### "Air Pollution from Automobiles"

461. SHRI I. RAMA RAI : Will the PRIME MINISTER be pleased to state :

(a) steps Government have taken to control air pollution from running automobiles ; and

(b) whether to control this pollution, Government propose to utilise new thermal reactor for automobiles which the Indian scientists have developed recently ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) Steps taken by the Government to control air pollution from running automobiles include the following :

(i) Inclusion of necessary provisions in the Motor Vehicles Rules for enforcement of inspection and